

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1040 of 2020

IN THE MATTER OF:

Mohd. Nazim Khan

...Appellant

Versus

Committee of Creditors of

M/s International Trenching Pvt. Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Nilotpal Shyam, Advocate.

For Respondent: Mr. Kunal Tandon, Ms. Richa Sandilya, Advocates for R- 1 & 2.

Ms. Deepika Bhugra Prasad, Mr. Dhananjaya Sud and Mr. Aditya Gauri, Advocates for R-3

Mr. P. Nagesh, Advocate for R-3 (RP)

WITH

Company Appeal (AT) (Insolvency) No. 1110 of 2020

IN THE MATTER OF:

Mohd. Nazim Khan

...Appellant

Versus

HDFC Bank Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Nilotpal Shyam, Advocate.

For Respondent: Mr. Kunal Tandon and Ms. Richa Sandilya, Advocates for R- 1.

Mr. Amar Vivek, Mr. Dhananjaya Sud, Mr. Aditya Gauri and Ms. Deepika Bhugra Prasad, Advocates for R-2.

Mr. P. Nagesh, Advocate for R-2 (RP)

Cont.....

ORDER
(Virtual Mode)

23.03.2021 In terms of the order dated 15.03.2021 it was recorded that the Appellant may file Rejoinder in place of Written Submissions, this order stand modified. The Appellant is directed to file short Written Submissions not exceeding three pages along with supported by relevant case law, latest by 01.04.2021.

List these Appeals 'For Admission (After Notice)' on **8th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ R.R. /